

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 127/TT/2018

Coram:

**Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member**

Date of Order : 14.09.2018

In the matter of:

Approval of transmission tariff from COD to 31.3.2019 of ten assets under “Inter-Regional System Strengthening Scheme in WR and NR (Part-B)” in Northern Region and Western Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Vidyut Marg,
Jaipur – 302005.
2. Ajmer Vidyut Vitran Nigam Limited
132 kV, GSS RVPNL Sub- Station Building,
Caligiri Road, Malviya Nagar, Jaipur-302017.
3. Jaipur Vidyut Vitran Nigam Limited
132 kV, GSS RVPNL Sub- Station Building,
Caligiri Road, Malviya Nagar, Jaipur-302017.



4. Jodhpur Vidyut Vitran Nigam Limited
132 kV, GSS RVPNL Sub- Station Building,
Caligiri Road, Malviya Nagar, Jaipur-302017
5. Himachal Pradesh State Electricity Board
Vidyut Bhawan
Kumar House Complex Building II
Shimla-171004
6. Punjab State Electricity Board
Thermal Shed TIA
Near 22 Phatak, Patiala-147001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula (Haryana) 134109
8. Power Development Department
Government of Jammu & Kashmir
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited
(Formerly Uttar Pradesh State Electricity Board)
Shakti Bhawan, 14, Ashok Marg
Lucknow - 226001
10. Delhi Transco Ltd.
Shakti Sadan, Kotla Road,
New Delhi-110002
11. BSES Yamuna Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Ltd.
BSES Bhawan, Nehru Place,
New Delhi
13. North Delhi Power Ltd.
Power Trading and Load Dispatch Group
Cennet Building, Adjacent to 66/11 kV Pitampura-3
Grid Building, Near PP Jewellers



Pitampura, New Delhi-110 034.

14. Chandigarh Administration
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.
Urja Bhawan, Kanwali Road,
Dehradun.
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council
Palika Kendra, Sansad Marg,
New Delhi-110002.
18. Madhya Pradesh Power Management Company Limited,
Shakti Bhawan, Rampur
Jabalpur-482 008.
19. Madhya Pradesh Power Transmission Company Ltd.
Shakti Bhawan, Rampur
Jabalpur - 482 008
20. Madhya Pradesh Audyogik Kendra
Vikas Nigam (Indore) Ltd.
3/54, Press Complex, Agra-Bombay Road, Indore-452 008
21. Maharashtra State Electricity Distribution Company Limited,
Hongkong Bank Building, 3rd Floor
M.G. Road, Fort, mumbai-400 001.
22. Maharashtra State Electricity Transmission Co. Ltd.
Prakashganga, 6th Floor, Plot No. C-19, E-Block,
Bandra Kurla Complex, Bandra (East) Mumbai-400 051.
23. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan,
Race Course Road,
Vadodara-390 007.



24. Gujarat Energy Transmission Corporation Limited
Sardar Patel Vidyut Bhawan,
Race Course Road, Vadodara-390 007
25. Electricity Department,
Government of Goa,
Vidyut Bhawan, Panaji,
Near Mandvi Hotel, Goa-403 001.
26. Electricity Department,
Administration of Daman and Diu,
Daman-396 210.
27. Electricity Department,
Administration of Dadra Nagar Haveli,
U.T., Silvassa-396 230.
28. Chhattisgarh State Electricity Board,
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013.
29. Chhattisgarh State Power Transmission Co. Ltd.
State Load Despatch Building,
Dangania, Raipur – 492 013
30. Chhattisgarh State Power Distribution Co. Ltd.
P.O. Sunder Nagar, Dangania, Raipur
Chhattisgarh-492 013

...Respondents

For petitioner : Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL

For respondents : Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL



ORDER

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of transmission tariff from anticipated COD to 31.3.2019 for **Asset-I:** Combined Asset of 400 kV D/C Orai-Orai (UPPTCL) line and associated bays at both ends; 1000 MVA, 765/400 kV ICT-I along with associated bays at Orai (GIS) Sub-station; 330MVAR, 765 kV Bus Reactor-I along with bay at Orai Sub-station; **Asset-II:** 330 MVAR, 765 kV Bus Reactor-II along with bay at Orai Sub-station; **Asset-III:** 1000 MVA, 765/400 kV ICT-II along with associated bays at Orai (GIS) Sub-station; **Asset-IV:** 765 kV D/C Orai-Aligarh Line with associated bays including 240 MVAR Line Reactor in both Ckt at both end; **Asset-V:** Combined Asset of LILO of 765 kV S/C Kanpur-Jhatikara Line at Aligarh with associated bays; 330 MVAR, 765 kV Bus Reactor-I along with bay at Aligarh Sub-station; 330 MVAR Switchable L/R in 765 kV S/C Kanpur-Aligarh Line at Aligarh; **Asset-VI:** Combined Asset of 330 MVAR, 765 kV Bus Reactor-II along with bay at Aligarh Sub-station; LILO of 765 kV S/C Agra-Meerut Line at Aligarh with associated bays; **Asset-VII:** Bay extension at Jhatikara end to convert line reactor of 765 kV S/C Kanpur-Jhatikara transmission line into switchable line reactor; **Asset-VIII:** Conversion of existing line reactor at Gwalior end of Satna-Gwalior Ckt-1 transmission line (to be LILO at Orai) in to switchable line reactor ; **Asset-IX:** 765 kV D/C Jabalpur Pooling station-Orai transmission line along with 2*330 MVAR Line Reactor along with Bay Extension at 765/400 kV Jabalpur Pooling Station and 02 nos 765 Jabalpur Line bays along with 2X330 MVAR line reactor at Orai Sub-



station; **Asset-X**: LILO of one circuit of 765 kV Satna-Gwalior transmission line along with 765 kV Satna Line Bay at Orai Sub-Station and 240 MVAR Line Reactor at Orai sub-station and 765 kV Gwalior bay at Orai Sub-station under “Inter-Regional System Strengthening Scheme in WR and NR (Part-B)” in Northern Region and Western Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The petitioner initially in the petition claimed tariff for all the assets, except Asset-VIII, on anticipated date of commercial operation. Later vide affidavit dated 5.9.2018 has submitted the actual date of commercial operation of the instant assets. The details are as follows:-

Asset (as filed in the petition)	COD (as filed in the petition)	Name of Asset (revised/ current status)	Date of actual COD
Asset I	1.3.2018 (Anticipated)	Asset-I, Asset II, Asset-IV (Part-a): Asset-V, Asset-VI, Asset-VII, Asset-IX and Asset X	31.3.2018
Asset II	1.3.2018 (Anticipated)		
Asset III	1.3.2018 (Anticipated)		
Asset IV	1.3.2018 (Anticipated)		
Asset V	1.3.2018 (Anticipated)		
Asset VI	1.3.2018 (Anticipated)		
Asset VII	1.3.2018 (Anticipated)		
Asset VIII	1.4.2017 (Actual)	Asset-VIII	1.4.2017
Asset IX	1.3.2018 (Anticipated)	Asset III and Asset-IV (Part-b)	15.4.2018
Asset X	1.3.2018 (Anticipated)		



3. The petitioner has claimed the tariff based on actual/estimated expenditure incurred up to COD and additional capitalization incurred from COD to 31.3.2019 in respect of the instant assets. The capital cost claimed by the petitioner is as follows:-

Assets	Approved apportioned cost (RCE)	Expenditure incurred upto COD	Proposed Additional Capital Expenditure				Total estimated cost
			2017-18	2018-19	2019-20	2020-21	
Asset-I, II, IV(a), V, VI, VII, IX & X	596560.75	383250.54	-	29582.23	23744.57	10998.27	447575.62
Asset-VIII	368.06	126.95	77.43	42.09	10.35	0	256.82
Asset-III & IV(b)	54807.19	39999.13	-	3834.78	3969.03	1984.51	49787.46
Total	651736.00	423376.60	77.43	33459.10	27723.95	12982.78	497619.90

The estimated completion cost of the instant asset is within the RCE cost.

4. The matter was heard on 11.9.2018. The representative of the petitioner requested for grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. Learned counsel for BRPL submitted that they do not have any objection for grant of AFC for the purpose of inclusion in the PoC computation and requested to take the additional reply filed vide affidavit dated 10.9.2018 on record.

5. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central



Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.

6. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

7. After carrying out preliminary prudence check of the AFC claimed by the petitioner, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in paragraph 8 of this order.

8. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

Asset	(₹ in lakh)	
	2017-18 (pro-rata)	2018-19
Asset-I, II, IV(a), V, VI, VII, IX and X	174.85	67419.66
Asset-VIII	125.87	139.04
Asset-III & IV(b)	-	7003.86



B. Annual transmission charges allowed are given below:-

Asset	(₹ in lakh)	
	2017-18 (pro-rata)	2018-19
Asset-I, II, IV(a), V, VI, VII, IX and X	157.365	60677.694
Asset-VIII	113.283	125.136
Asset-III & IV(b)	-	6303.474

9. The tariff allowed in this order shall be applicable from the actual CODs of instant assets and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

10. The respondents are directed to file their reply by 1.10.2018 with an advance copy to the petitioner who shall file its rejoinder, if any by 10.10.2018. The parties shall comply with the above directions within the due date mentioned above and no extension of time shall be granted.

11. The next date of hearing will be intimated to the parties in due course of time.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(P. K. Pujari)
Chairperson

